

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No. 181/2025/EZ

IN THE MATTER OF: -

Manoranjan Kalas and Others-----Appellant(s)

Versus

Union of India and others.-----Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No.05 State Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar
Date: 04/12/2025

Shri Apurba Ghosh
Advocate for Respondent No.5
(SEIAA), Odisha
C/o Partha Sarathi Shamajder
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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IN THE MATTER OF: -

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Affidavit on Behalf of the Opposite Party/Respondent No.05 State Environment Impact Assessment Authority (SEIAA), Odisha

1. Shri K. S. Pradeep, IFS, son of late K. Sivaraman aged 45 years, at present working as Member Secretary, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party No.5 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application petition and Hon'ble Court order dated. 25.09.2025 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

Pradeep
MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar





4. That in reply to the averments made in the Para-4.1 of the original application petition, the deponent humbly submitted for better appreciation of Hon'ble Tribunal.

a) **18.11.2019:** This is matter on Duburi New Building Stone Quarry, Nijigada, Tapang (22/18) over an area of 6.720 acres or 2.72 Ha (Total Cluster-2 area 83.226 Ha/205.651 acres) at Village-Nijigada, Tapang under Shree Jagannath Temple Office, Puri, Tahasil-Khordha, Dist-Khordha, Odisha. Initially, Sub-Collector, Khordha on behalf of Shri Jagannath Temple Administration has submitted Terms of Reference (ToR) application vide application no. SIA/OR/MIN/45516/2019 dated 18.01.2019 to SEIAA, Odisha under cluster approach as per EIA Notification, 2006 and amended therein that the total lease area is more than 5.0 Ha (83.156 Ha i.e. Golaputakhua 28.189 Ha, Duburi 2.72 Ha, Hatia 32.442 ha, & Kalinga 19.805 ha).

b) **08.01.2020:** The State Level Expert Appraisal Committee (SEAC) has issued cluster ToR to Project Proponent vide letter no.26 dated 08.01.2020 for Environmental Impact Assessment (EIA) studies, Environmental Management Plan (EMP) and Public Hearing under cluster approach.

c) **09.01.2021:** After completion of EIA, EMP and Public Hearing, again the Project Proponent has submitted environmental clearance (EC) application vide proposal no. SIA/OR/MIN/59616/2019 dated 09.01.2021 for the approval of cluster EC proposal of Golaputakhua 28.189



[Signature]
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State E.I.A. Authority
Orissa, Bhubaneswar



HA, Duburi 2.72 HA, Hatia 32.442 HA, & Kalinga 19.805 HA over an area of 205.48 Acres or 83.156 Hectares located in villages Nijagadatapanga, Kiajhari, Jhinkijhari & Chhatrama of Khordha District, Odisha.

d) **29.07.2021:** The cluster EC proposal was placed in SEAC meeting dated 04.06.2021 and the State Level Expert Appraisal Committee (SEAC) have approved the cluster EIA report and EMP and has recommended that the SEIAA, Odisha may consider to grant of individual EC for individual leases (for 20 number of stone leases) in cluster after receipt of individual application. As per the recommendation of SEAC, the SEIAA, Odisha has approved the cluster EIA & EMP and the approval letter was communicated to the Project Proponent (PP) vide letter no. 1929/SEIAA dated 29.07.2021.

e) **19.11.2021:** - The project proponent Sri Sukant Kumar Biswal, the successful bidder/lessee has submitted EC application vide online proposal no. SIA/OR/MIN/228377/2021 dated 09.09.2021 for environmental clearance of Duburi New Building Stone Quarry, Nijigada, Tapang (22/18) over an area of 6.720 acres or 2.72 Ha (Total Cluster-2 area 83.226 Ha/205.651 acres) at Village-Nijigada, Tapang under Shree Jagannath Temple Office, Puri, Tahasil-Khordha, Dist-Khordha, Odisha. As per the recommendation of SEAC in its meeting dated 04.06.2021, the Authority SEIAA, Odisha has approved the EC proposal of Duburi New Building Stone Quarry, Nijigada, Tapang (22/18)



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Orissa, Bhubaneswar

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and accordingly, EC letter was issued vide EC Identification No.-EC21B001OR180113 dated 19.11.2021.

The copy of the EC Identification No. - EC21B001OR180113 dated 19.11.2021 is attached in **Annexure-I.**

f) **30.10.2025:** In the meantime, as per the direction of Hon'ble NGT order dated 25.09.2025 in OA No. 181/2025, EZ, Kolkata in the matter of titled '*Manoranjan Kalas and Others Vrs Union of India & Others*' a committee has been formed and visited the site on 30.10.2025. Joint inspection report has been prepared as per field inspection by the joint committee and the report supposed to be filed by the Collector & District Magistrate, Khordha, Odisha as nodal agency for this case and the details is mentioned in the joint inspection report.

g) **02.12.2025:** The project proponent Sri Sukant Kumar Biswal has not submitted/uploaded the compliance of EC conditions issued by SEIAA, Odisha. As per information submitted by the Deputy Director of Mines, Khordha, it is observed that the lessee has extracted 10,742 cum of building stone material from the said source as an excess mining. Hence, Show Cause Notice no.6890/SEIAA dated 02.12.2025 has been issued by SEIAA, Odisha to Sri Sukant Kumar Biswal for non-compliance of EC conditions and excess mining. Further,



[Signature]
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State E.I.A Authority
Orissa, Bhubaneswar

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action will be initiated against the lessee after hearing of the Show Cause reply.

The copy of the Show Cause Notice no.6890/SEIAA dated 02.12.2025 is attached in **Annexure-II**.

5. That, in reply to the averments made in the Para-4.2 & 4.3 of the original application, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
6. That, in reply to the averments made in the Para-4.4 & 4.8 of the original application, deponent humbly submits that the details are mentioned in the Para-04 above.
7. That, in reply to the averments made in the Para-4.9 to Para-4.12 of the original petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer as the details mentioned the joint inspection report dated 30.10.2025 and the report supposed to be file before Hon'ble Tribunal by the Collector & District Magistrate, Khordha, Odisha as nodal agency for this case.
8. That, in reply to the averments made in the Para-4.13 of the petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.



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State E.I.A Authority
Orissa, Bhubaneswar

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- 9. That, in reply to the averments made in the Para-4.14 & 4.17 of the original application, deponent humbly submits that the details are mentioned in the Para-04 above.
- 10. That, in reply to the averments made in the Para-05 to Para-08 of the original application, deponent humbly submits that the details are mentioned in the Para-04 above.
- 11. That, in reply to the averments made in the Para-09 of the original application, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
- 12. That the deponent reserves the right to file further affidavit as and when necessary.
- 13. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

Identified by
 Advocate *[Signature]* 04.12.2012

[Signature]
Deponent

MEMBER SECRETARY
 State E.I.A Authority
 Orissa, Bhubaneswar

SWORN BEFORE ME



DUSASANI SAMANTARAY
 NOTARY, GOVT. OF ODISHA
 BHUBANESWAR, ODISHA
 REGD. NO. 88/2012
 6 MOB-9439143015

[Signature] 04.12.2012





VERIFICATION

Verified at Bhubaneswar on this day of 04-12-2025
that the contents of the above affidavits are true and correct on
the basis of the records maintained by the respondent in the daily
course of its business, no part of it is false and nothing has been
concealed therefore.

Place: Bhubaneswar

Date:

Deponent

**MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar**



**DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015**



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Orissa)

**ENVIRONMENTAL
CLEARANCE**

To,

The Mine Owner
 SHRI SUKANT KUMAR BISWAL
 Nijagada Tapanga, Khordha -752018

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/MIN/228377/2021 dated 09 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC21B001OR180113 |
| 2. File No. | 228377/17-MINB2/09-2021 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | NEW PROPOSAL FOR GRANT OF EC FOR DUBURI NEW BUILDING STONE QUARRY OVER 2.72 HA. IN VILLAGE NIJAGADA TAPANGA BY SRI. SUKANTA KUMAR BISWAL |
| 7. Name of Company/Organization | SHRI SUKANT KUMAR BISWAL |
| 8. Location of Project | Orissa |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/11/2021

(e-signed)
 Sri Susanta Nanda
 Member Secretary
 SEIAA - (Orissa)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

**(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)**





STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No _____

Dt. _____

SEIAA File No: 228377/17-MINB2/09-2021

Project: Proposal of Sri.Sukant Kumar Biswal for mining of road metal/building stone from Duburi New Building Stone Quarry,Nijagada tapanga,22/18 over an area of 6.720 acres or 2.72ha(Total Cluster-2 Area-83.226Ha/ 205.651Acres) at village- Nijagada tapanga under Shree Jagannath Temple Office,Puri, Tahasil- Khordha, District- Khordha- Environmental Clearance reg.

Ref: Your online application dated 09.09.2021 for issue of EC vide File No: SIA/OR/MIN/228377/2021

Sir,

This has reference to your online application seeking environmental clearance of the mining project for mining of road metal/building stone from Duburi New Building Stone Quarry,Nijagada tapanga,22/18 over an area of 6.720 acres or 2.72ha(Total Cluster-2 Area-83.226Ha/ 205.651Acres) at village- Nijagadatapanga under Shree Jagannath Temple Office,Puri, Tahasil- Khordha, District- Khordha. The proposal falls in the category 1(a)- 'Mining of minerals' in the schedule of EIA Notification, 2006 as amended from time to time.

2. The proposal has been appraised on the basis of the documents enclosed with the application, such as Form-2, form-1, supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

3. **The proposed activities in a nut shell are as follows: -**

- a. This is a proposal for mining of road metal/building stone from Duburi New Building Stone Quarry,Nijagada tapanga,22/18 over an area of 6.720 acres or 2.72ha(Total Cluster-2 Area-83.226Ha/ 205.651Acres) at village- Nijagada

tapanga under Shree Jagannath Temple Office,Puri, Tahasil- Khordha, District-Khordha.

- b. The mine area is a part of the Survey of India Toposheet No. 73H/12 bounded by Latitude:20°05'26.16"N to 20°05'31.00"N and Longitude:85°34'39.71"E to 85°34'50.43" E .
- c. The mining lease is an identified sairat source in the DSR. The Duburi New Building Stone Quarry,Nijagada tapanga,22/18 sairat source will be leased out under the OMMC Rules,2016 by the Competent Authority of Shree Jagannath Temple Administration, Puri to Sri.Sukant Kumar Biswal (successful bidder) for a lease period of 10 years.
- d. The mining plan of the mining project prepared has been approved by Deputy Director Geology, Directorate of Geology, Bhubaneswar on 27.04.2019.
- e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 119279 cum of road metal/building stone.
- f. The project proponent has not furnished the alignment of the extraction path for road metal transportation. As reported by the project proponent in the Checklist, the major district road is at a distance of 1.0Km away from the mining lease area.
- g. The cluster certificate has been furnished by the Sub-Collector, Khordha(competent Authority) certifying that this sairat source is a part of a cluster. There are 20 nos. of mines(including this lease) located within 500m radius of lease area confirming to cluster situation and EIA/EMP study has already been carried out for the entire cluster-2 which constitutes lease areas of Golaputakhua hillocks (28.189 Ha.), Duburi hillocks (2.72 Ha.), Hatia hillocks (32.442 Ha), & Kalinga hillocks (19.805 Ha) over a total area of 83.226 Ha/ 205.651 Acres. The SEAC have approved the cluster EIA/EMP prepared for the entire cluster in its meeting held on 04.06.2021.
- h. The Sub-Collector, Khordha-cum-competent Authority vide letter no.8856 dated 03.09.2021 has submitted in the checklist that the proposed quarry is situated on non-forest land and no DLC land is involved, even after verification of the DLC report.

- i. As per the approved mining plan, it is observed that road metal/building stone from the quarry will be extracted by semi-mechanized method with annual extraction of road metal/building stone not exceeding 5055 cum (maximum production capacity) during the valid lease period.
4. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha.
5. The proposal in cluster was duly appraised by the SEAC in its meeting held on 04.06.2021. The SEAC has approved the EIA/EMP report in cluster approach and recommended that the SEIAA may consider to grant Environmental Clearance to individual lease in cluster after the lessee in cluster submit individual applications. The lessee has submitted the individual EC application in the Parivesh portal.
6. The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project valid upto the lease period under the provisions of EIA Notification 2006 and subsequent amendments thereto subject to strict compliance of all stipulated conditions as mentioned below.
7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of road metal/building stone mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Competent Authority and shall be coterminous with the expiry of lease period.
8. The Sub-Collector, Khordha-cum-competent Authority under Shree Jagannath Temple Office, Puri who is the lease granting authority in this case & SJTA is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

9. Stipulated Conditions:

- 9.1 This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Odisha, Hon'ble NGT and any other Court of Law, if any, as may be applicable to the quarry lease.

- 9.2 The lessee shall implement the pollution control measures and safeguards as proposed in the approved EIA/EMP in the cluster approach.
- 9.3 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation.
- 9.4 The lessee/concerned Tahasildar/SJTA/competent Authority shall follow the detailed procedure for de-reservation of Gochar kissam land, if involve in the lease area before going for mining activity.
- 9.5 No mining activities shall be allowed in forest area, if any, for which the Forest Clearance is not available.
- 9.6 **Under no circumstances, the lessee shall use wagon drilling blasting during mining activity.**
- 9.7 Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. Maximum depth of quarry operation for starting level at the top shall not exceed 6 meter.
- 9.8 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is **5055Cum** in a full year (January to December) during the valid lease period. During the plan period of 5years, the total production from the quarry shall be **25275Cum** as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 9.9 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project.
- 9.10 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry involving blasting will be operated within 200 m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc."
- 9.11 The lessee shall obtain NOC from CGWA and permission from WR department, Govt. of Odisha for use of ground water/surface water if any, required for the project.
- 9.12 The lessee shall complete the rejuvenation of ponds if any within the lease area on priority basis after obtaining Environment Clearance.
- 9.13 Protection of vegetation in the surrounding areas, and proper storage of solid waste, subgrade ore and their use has to be given priority during mining operation.
- 9.14 The illumination and sound at night at the lease area disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress

may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.

- 9.15 No mining shall be carried out in the vicinity of natural /manmade archeological sites.
- 9.16 The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 9.17 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 9.18 **No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.** Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 9.19 Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The lessee shall obtain NOC of Panchayat for usage of haulage road/Panchayat road.
- 9.20 All the lease holders in a cluster should join hand for grading of the main haulage road to maintain the gradient facilitating smooth movement of vehicles.
- 9.21 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- 9.22 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The SJTA/competent lease granting authority may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper

- maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- 9.23 Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 9.24 The lessee shall not store and use blasting materials/explosives inside the lease area without obtaining license/permission/authorization from competent Authority as per Indian Explosives Rules, 1983.
- 9.25 Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
- 9.26 Blasting will be carried out after making adequate announcement to the local inhabitants through public address system. Warning siren half an hour prior to blasting activity will be sounded adequately for alerting everybody around before the blast is detonated to avoid any accident. The nearby inhabitants shall be informed one day before the actual time of blasting. Blasting is permissible at fixed hour in day time only, after blowing the siren intermittently for 10 minutes before the actual start, for safety of the inhabitants. Blasting shall be carried out in such a manner that the splinters/debris generated shall not fall beyond the mining lease area.
- 9.27 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
- 9.28 Issues raised and recorded in proceedings of public hearing w.r.t. environment / pollution / CSR shall be complied with. All the lease holders in a cluster to join hand through a registered MOU on cluster to cluster basis for implementation of the same as per the provision of OM dated 30.09.2020 of MoEF&CC, Govt. of India. All the commitments made during the Public Hearing/Public Consultation meeting shall be satisfactorily implemented within the first three years and for this adequate budget provision shall be collectively made by all holders in the cluster.
- 9.29 The lessee shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; all the old age people of the surrounding villages may be provided medical facilities.

- 9.30 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No.114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 9.31 The lessee shall ensure safety of human life and livestock from accidents in case village / any habitation is very nearby the mining lease area.
- 9.32 The lessee shall ensure the safeguard and well being of villagers and school, regular health monitoring of all residents in the area and the compliance Report shall be submitted to the Regional office of the MOEF & CC, Govt.of.India and SEIAA, Odisha.
- 9.33 All the lease holders in a cluster should join hand for development of green belt all around the cluster area. Plantation of 5000 saplings shall be carried out in the 1st year of quarry operation in the peripheries of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in village common lands, within 1km belt of the quarry. The PPs shall submit real time photographs on latitude longitude grid at six monthly intervals to monitor the status of the plantation. Total Plantation shall be carried out within 2-3 years of mining activity and maintenance shall be continued in remaining years. Trees present in mining area shall be uprooted & transplanted in safety zone.
- 9.34 Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
- 9.35 Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- 9.36 The soil to be generated during mining activity shall be stacked in the earmarked temporary soil stack and shall be utilized for the plantation purpose to be undertaken around the respective hill/patch and adjacent to haul roads of the same in lease area.
- 9.37 The abandoned mine pit shall be converted to rain water storage tank and the rain water stored in pit shall be utilized for plantation as well as dust suppression.
- 9.38 Stone Crusher unit shall not be set up within 1km of the quarry site, and any crusher to be set up (beyond 1km)has to be with prior permission and after obtaining of license and consent as per law.
- 9.39 Staggered contour trenches shall be dug out to cover all sloping area and the hill surface in general, within a 1km belt of the quarry lease.
- 9.40 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before

- abandonment of mine; and has to submit a detailed plan of action in this regard within six months, indicating definite timelines and physical outcomes.
- 9.41 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 9.42 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.43 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.44 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.45 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.46 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the Shree Jagannath Temple Administration(SJTA) who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 9.47 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.48 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.49 A copy of this Environmental Clearance letter shall be displayed on the website of the Odisha State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- 9.50 The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing

that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry. The advertisement shall be made within seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of MoEF&CC, Bhubaneswar.

- 9.51 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 9.52 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.53 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 9.54 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environmental clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.55 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.56 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.57 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.


Member Secretary

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Khordha/ Sub Collector, Khordha/Shree Jagannath Temple Office,Puri/Tahasildar, Khordha for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.



Member Secretary



Signature Not Verified

Digitally signed by Sri Susanta
Nanda
Member Secretary

Date: 11/19/2021 6:38:46 PM

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

seiaaodisha@gmail.com

(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

Letter No. 6890/SEIAADated 02.12.2025

To

Sri Sukant Kumar Biswal
S/o- Rabindra Biswal
Plot No.669, Pratiksha,
Ekamra Vihar, IRC Village,
Bhubaneswar, Dist-Khordha-751015

SUB: DIRECTIONS UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT, 1986- SHOW CAUSE NOTICE THEREOF

- Ref: 1. Order dated 25.09.2025 of Hon'ble NGT in Original Application No. 181 of 2025/EZ in the matter titled '*Manoranjan Kalas and Others Vrs Union of India & Others*' pending before the NGT (EZ).
2. EC Identification No. - EC21B001OR180113 dated 19/11/2021 for Duburi New Building Stone Quarry, Nijigada, Tapang (22/18) over an area of 6.720 acres or 2.72 Ha (Total Cluster-2 area 83.226 Ha/205.651 acres) at Village-Nijigada, Tapang under Shree Jagannath Temple Office, Puri, Tahasil-Khordha, Dist-Khordha, Odisha in favour of Sri Sukant Kumar Biswal.

Sir/Madam,

WHEREAS, the Environment Clearance (EC) of Duburi New Building Stone Quarry, Nijigada, Tapang (22/18) over an area of 6.720 acres or 2.72 Ha (Total Cluster-2 area 83.226 Ha/205.651 acres) at Village-Nijigada, Tapang under Shree Jagannath Temple Office, Puri, Tahasil-Khordha, Dist-Khordha, Odisha has been issued by SEIAA, Odisha vide EC Identification No. - EC21B001OR180113 dated 19/11/2021 in favour of Sri Sukant Kumar Biswal, the successful bidder/ lessee for extraction quantity of building stone 5055 cum/annum and 25275 cum in 5 years lease period from the mining lease source subject to submission condition for compliance of stipulated conditions given in EC letter.

WHEREAS, as per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024 and in accordance with EIA Notification 2006 and as amended, all the Project Proponents (PP) are required to submit their Half Yearly compliances in PARIVESH 2.0 on the environmental conditions stipulated in the Environmental Clearance (EC) letter in a timely manner

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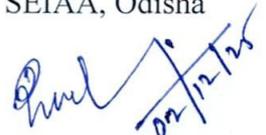
on or before 1st June and 1st December of each calendar year. However, after verification in Parivesh Portal 2.0 and SEIAA, Odisha email as on dated 30.11.2025, it is found that the Project Proponent (PP) has not been submitted any compliance of environmental conditions stipulated in the Environmental Clearance (EC) EC Identification No. - EC21B001OR180113 dated 19/11/2021 issued for Duburi New Building Stone Quarry, Nijigada, Tapang (22/18) neither in PDF/soft copy submitted through email nor by post/physically or any compliance submitted in PARIVESH 2.0 Portal.

WHEREAS, there is direction of Hon'ble NGT in its order dated 25.09.2025 of Hon'ble NGT in Original Application No. 181 of 2025/EZ in the matter titled '*Manoranjan Kalas and Others Vrs Union of India & Others*' pending before the NGT (EZ) to constitute a committee comprising of the Members of Collector and District Magistrate, Khordha or his representative; Odisha State Pollution Control Board; Deputy Director of Mines, Khurda and State Environment Impact Assessment Authority (SEIAA), Odisha and the Committee shall visit the site in question and submit its report with regard to the allegations made in the Original Application. Accordingly, a committee was formed and visited the site on 30.10.2025 and it is observed that the lease holder has extracted **10,742 Cum** building stone as an excess mining which violated the EC conditions.

NOW THEREFORE, in view of the above and in exercise of the powers vested with SEIAA, Odisha under section-5 of the Environment (Protection) Act, 1986 & amended therein, the Project Proponent/ lessee Sri Sukant Kumar Biswal is directed to reply in writing to the Member Secretary, SEIAA, Odisha office **within 15 days** from the date of receipt of this Show Cause Notice as to why the EC Identification No. - EC21B001OR180113 dated 19/11/2021 issued for Duburi New Building Stone Quarry, Nijigada, Tapang (22/18) shall not be revoked/kept in abeyance due to violation of EC conditions on account of non-compliance of EC conditions and excess mining of 10,742 Cum building stone.

In the event of failure to comply with the above directions within the stipulated time frame, legal action as deemed appropriate as per law shall be initiated against the Project Proponent in accordance with the provisions of the law.

By order and Authority of SEIAA, Odisha



Member Secretary

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Memo No. G891/SEIAADated 02.12.2025.

Copy forwarded for information and necessary action to

1. The Collector & District Magistrate, ADM, Khordha; the Sub-Collector, Khordha; the Deputy Director of Mines, Khordha; the RO, SPCB, Khordha; the DFO, Khordha; the Mining Officer, Khordha & Tahasildar, Khordha, Dist- Khordha for information.
2. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar.
3. The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
4. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.



Member Secretary